

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 4954
ANSWERED ON Monday, March 23, 2026/
Chaitra 02, 1948 (Saka)/**

MCA Compliance framework

QUESTION

4954. Shri Amar Sharadrao Kale:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the current status of implementation of digital modernization initiatives under the Ministry of Corporate Affairs (MCA) compliance framework, including the MCA V3 platform, Centralized Processing for filings and the e-Adjudication system;**
- (b) the key steps taken to simplify registration, statutory filings and compliance processes for Companies and Limited Liability Partnership (LLPs) through digital means;**
- (c) the extent to which these initiatives have reduced turnaround time, compliance costs, and physical interface for businesses; and**
- (d) whether any evaluation has been conducted on the impact of digital compliance reforms on Ease of Doing Business and regulatory efficiency and if so, the details thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a) In MCA21 V3, Web based filings have been introduced with real time validations and pre-filled master data to reduce manual errors, re-submissions and compliance timelines. Further, LLP Module, Company module, e-Enforcement, e-Adjudication, e-Consultation, e-Book, Learning Management System have already been implemented as part of V3. All filings are now being made through V3.

The E-adjudication module was launched under MCA21 in September 2024 to establish a technology driven adjudication mechanism, for speedy and transparent adjudication of cases pertaining to offence(s) committed under the Companies Act, 2013.

(b) MCA has undertaken several measures to simplify key processes and enhance transparency on the MCA21 portal, including company incorporation, statutory filings, and compliance processes. For company incorporation, the SPICE+ B form is integrated with several other regulators like income tax department, GSTN, EPFO and ESIC for generation of PAN, TAN, GST, EPFO and ESIC registration numbers and other services at the time of incorporation. The details of total number of filings including the number of annual statutory filings for last four years are as below: -

Financial year	Total number of forms filed	Total number of AOC-4 and MGT-7/7A filed
FY 2021-22	73,16,911	19,06,281
FY 2022-23	75,32,709	20,04,137
FY 2023-24	80,77,210	20,40,926
FY 2024-25	87,79,125	21,44,692

(c) The average turnaround time in last five years for Company incorporation and name reservation is between 1 to 2 days. Of the total number of e-forms to be filed under the Companies Act/LLP Act, about 57 % of e-forms are processed through the Straight Through Processing (STP) and conditional STP mode. Further, the E-Adjudication system provides an end-to-end online platform for the processing of adjudication cases, ensuring efficiency and transparency.

(d) No such specific evaluation has been conducted. However, the impact of digital compliance reforms on Ease of Doing Business is reflected in the increased number of filings being made over the years as mentioned in part (b)
